

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8985/2013

(Arising out of impugned final judgment and order dated 17-08-2011 in WB No. 32456/1994 passed by the High Court of Judicature at Allahabad)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD (DEAD) THR LRS & ORS.

Respondent(s)

IA No.160722/2018 - APPLICATION FOR DIRECTIONS TO RESPONDENT NOS.1 TO 5

WITH

SLP(C) Nos. 8986/2013 and

SLP(C) No. 8937/2013

IA NO.1/2013 - CONDONATION OF DELAY IN FILING

Date : 14-11-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Parag P.Tripathi,Sr.Adv.
Mr. Imtiaz Ahmed,Adv.
Ms. Naghma Imtiaz,Adv.
Mr. Ahmed Zargham,Adv.
For M/S. Equity Lex Associates, AOR

For Respondent(s) Mr. C.U.Singh,Sr.Adv.
Mr. Praveen Jain, AOR
Mr. S.K.Tyagi,Adv.

Mr. Dhruv Mehta,Sr.Adv.
Mr. Rajinder Mathur, AOR
Mr. Abdul Mabood Raza,Ad
Dr. M.K.Rathi,Adv..

Mr. Akshat Kumar, AOR

Ms. Aishwarya Bhati,AAG
Ms. Swarupama Chaturvedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Civil)Nos.8985/2013 and 8986/2013

Leave granted.

Hearing expedited.

SLP(Civil)No.8937/2013

List along with civil appeals arising out
SLP(Civil)Nos.8985/2013 and 8986/2013.

I.A.No.160722/2018

Issue notice.

As prayed, two weeks' time is granted to file reply
and one week's time thereafter is granted for filing
rejoinder.

List the application after three weeks for passing
appropriate orders.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER